

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 672
TO BE ANSWERED ON 06.02.2023

State Coastal Zone Management Authority

672. SHRI HIBI EDEN:

Will the MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of the fact that the term of the State Coastal Zone Management Authority (SCZMA) of Kerala expired on October 28, 2022, if so, the details in this regard including the reaction thereto;
- (b) whether the Government has received any proposal for reconstitution of the same, if so, the details thereof; and
- (c) whether the Government is aware of the difficulties faced by the fishermen community in the absence of SCZMA, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c). The Kerala Coastal Zone Management Authority (KCZMA) was constituted by Ministry *vide* Notification S.O.No.3903(E) dated 30/10/2019 and it has expired on 29/10/2022. The Government of Kerala *vide* its letter dated 25/01/2023 has sent the proposal for reconstitution of KCZMA.

As per the provisions contained in Section 4.2 (iv) of the CRZ Amendment Notification *vide* S.O.1393(E) dated 03/05/2017, in case the CZMAs are not in operation due to their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in the State Government or Union territory Administrations, for consideration and recommendation of any proposals for grant of CRZ clearance, including from the fishermen community in terms of the provisions of the said notification.
